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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **ITA 721/2025**
PRINCIPAL COMMISSIONER OF INCOME TAX-15, DELHI
.....Appellant

Through: Mr. Puneet Rai, SSC, Mr. Ashvini
Kumar, Mr. Gibran, JSCs, and Mr.
Rishabh Nangia, Adv.

versus

DEEPAK SHARMARespondent

Through: None.

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

HON'BLE MR. JUSTICE VINOD KUMAR

ORDER

% **03.12.2025**

CM APPL. 76201/2025 (Exem.)

1. Exemption is allowed, subject to all just exceptions.
2. The application stands disposed of.

CM APPL. 76202/2025 (delay in filing) CM APPL. 76203/2025 (delay in re-filing)

3. These are two applications seeking the condonation of 38 days delay in filing and also 39 days delay in re-filing the appeal.
4. For the reasons stated in the applications, we condone the delay in filing as well as the delay in re-filing the appeal.
5. The applications stand disposed of.

ITA 721/2025

6. List on 21.05.2026.

V. KAMESWAR RAO, J

VINOD KUMAR, J

DECEMBER 03, 2025/dd